

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1754 OF 2019 IN
APPEAL NO. 107 OF 2019 &
IA NO. 461 OF 2019**

Dated : 16th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Patikari Power Pvt. Ltd. Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

ORDER

Heard both the parties. The present Appeal is directed against the interim orders of the Respondent Commission wherein it opines that the Commission has power to reopen the PPA. However, the main petition is still pending for consideration.

We are of the opinion that pendency of this Appeal should not come in the way of disposal of the main petition pending before the Commission on merits. We make it clear that the orders on main petition shall be in accordance with the procedure applicable under law.

List the IA for further hearing on **06.12.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkj